

(d) if so, the details in regard ?

THE MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) 324 category-II and 81 Cate-III flats are under construction at Ashok Vihar, Phase-IV. 299 Category-II flats and 81 of Category-III flats have been allotted. 25 Cate-II flats have been offered to allottees of Shalimar Bagh, Pitampura Pkt-I and East of Mukherjee Nagar, where flats have not been constructed. But no allottee of Ashok Vihar have been left out.

(b) The mini draw could not be held as announced by DDA since the flats could not be completed by June '86 as scheduled because of delay in execution of electrification work by the DESU.

(c) and (d). The final costing of the flats not yet been done by the DDA.

**Officials of Doordarshan facing
Disciplinary Action**

3030. SHRI P.A. ANTONY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any officials of Doordarshan are facing disciplinary action or CBI inquiry for charges against them ; and

(b) if so, the number thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA) : (a) Yes, Sir.

(b) Disciplinary action has been initiated against 41 officials of Doordarshan out of whom two have retired and one is in AIR at present. One official of Doordarshan is facing a CBI inquiry.

**Working of Cooperative Group Housing
Societies in Delhi**

3031. SHRI KAMAL CHAUDHRY : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 2374 on the 4th August, 1986 regarding working of co-operative group housing societies in Delhi and state :

(a) the number of cooperative group housing societies registered with the Register of Cooperative Societies, Delhi ;

(b) whether complaints have been received against the group housing societies which have not held elections according to amended Rule 62 of Delhi Cooperative Societies Rules, 1973 for more than three years upto 30 June, 1986 ;

(c) if so, the particulars of such societies and the action taken against them in this regard ;

(d) whether there are societies which have not held mandatory annual general meetings during the last three years i.e. 1984, 1985 and 1986 ; and

(e) if so, the particulars thereof and the action taken or proposed to be taken against them in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) 2001.

(b) Yes.

(c) The particulars are given in the Statement-I laid on the Table of the House. [Placed in Library, See No. LT-3304/86].

(d) Yes.

(e) The names of the societies are given in the statement-II laid on the Table of the House. [Placed in Library, See No. LT-3304/86]. The Registrar, Cooperative Societies, Delhi have started issuing requisition under Section 30(1) of the Cooperative Societies Act to the societies to hold elections. An Election Cell has also been established under the supervision of the Deputy Registrar to monitor the general body meetings/elections of the societies.

**Achievement of Objective of Urban Land
Ceiling Act, 1976**

3032. SHRI MURLI DEORA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Urban Land Ceiling Act, 1976 has achieved its objective of bringing down the prices of houses in urban areas so as to bring them within easy reach of the masses ;

(b) if not, whether Government have any new proposal in this regard ; and